

Mutual Assistance in Criminal Matters (IMAC) provides for rendering of mutual assistance in criminal matters where acts with respect to which assistance is sought satisfy the test of dual criminality, and the State seeking assistance guarantees reciprocity to Swiss authorities. If the above conditions are satisfied, Swiss authorities would entertain requests for assistance in criminal matters under the provisions of IMAC and suitable proceedings could be initiated in Swiss courts for obtaining requisite information from the concerned banks.

- (iii) Mere evasion of tax or infringement of fiscal laws or violation of foreign exchange regulations would not be regarded as criminal offences by Swiss authorities.
- (iv) Information obtained under IMAC cannot be used for any other purpose other than for which it is obtained.
- (v) Assistance from Swiss authorities under IMAC could be obtained even without entering into bilateral treaty/agreement with Switzerland provided that the requirements of dual criminality and reciprocity are satisfied. Entering into a treaty or agreement would however enable (a) assistance even beyond the provisions of IMAC being extended and (b) placing an obligation on Swiss authorities to provide

assistance according to the terms of treaty / agreement.

In the light of the above conclusion, Government is initiating steps to enter into a treaty for mutual assistance in criminal matters with Swiss authorities, and pending conclusion of such a treaty/agreement entering into a Memorandum of Understanding with Swiss authorities for assistance in specific cases of Indians having accounts in Swiss Banks with funds obtained illegally.

[Translation]

Environmental Clearance of Projects in Maharashtra

44* SHRI VILAS MUTTEMWAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the names of the developmental projects of Maharashtra pending his Ministry's clearance;
- (b) the dates when these proposals were received by his Ministry;
- (c) the time by which these projects are likely to be given clearance by his Ministry; and
- (d) the names of the projects rejected by his Ministry and the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) : (a) to (d). A statement is given below-

STATEMENT

Projects Under Consideration For Environmental Clearance.

S. No.	Name of the Project	Date when proposal received in the Ministry	Time by which projects are likely to be cleared
1	2	3	4
<i>River Valley Projects</i>			
1.	Tillari Project	30.06.81	These projects could not be cleared so far only because essential information has not been supplied. These projects can be considered and given environmental clearance only after the requisite environmental details are made available by the project authorities.
2.	Eawanthadi Project	11.05.81	
3.	Wan Project	22.04.80	
<i>Thermal Power Projects</i>			
4.	Parij TPS (2x210 M.W.) 6th and 7th Units.	23.04.86	
5.	Captive power plant of M/s Modi Fibres Ltd. (19MW).		
6.	Dhanu TPS (2X210/250) of Bombay Suburban Electric supply Ltd.	17.06.87	

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Mining Projects

7. Saoner project, WCL 29.10.82
8. Hindustan Lalpeth Opencast Project, WCL. 24.02.86
9. Padampur Opencast Project, WCL. July, 1983
10. Durgapur Rayatwari (Reorganisation) Project, WCL. 16.03.82

Industrial Projects

11. Setting up of off-shore facilities at Dighi by Mazagon Docks Ltd. 15.05.84
12. Setting up of additional supply base at Agardanda (Janjira) by O.N.G.C. 12.07.84
13. Setting up of MDI Plant by Hindustan Organic Chemicals Ltd. March, 1985
14. Setting up of ethane/Propane recovery plant at Uran by O.N.G.C. 11.11.85

These projects could not be cleared so far only because essential information has not been supplied. These projects can be considered and given environmental clearance only after the requisite environmental details are made available by the project authorities.

1	2	4
	<p>15. Modernisation and expansion of Petrochemical Complex by M/s. National Organic Chemical Industries Ltd. (NOCIL)</p> <p style="text-align: right;">30.04.87</p> <p><i>Atomic Power Plant</i></p> <p>16. Tarapur nuclear power station Installation of two additional units of 210 M.W. each.</p> <p style="text-align: right;">10.04.85</p>	3

Projects Rejected			
S. No.	Name of the Project	Date when Project received in the Ministry	Reasons for rejection
1	2	3	4
1.	Lendi Projnct	12.4.84	Basic environmental information not furnished by project authorities despite reminders.
2.	Bambla Project	13.3.84	-do-
3.	Maharashtra Composite Irrigation (Jayakwadi) Project	3.5.84	-do-
4.	Lower Wardha Project	9.7.81	-do-
5.	Punad Irrigation Scheme	22.4.82	-do-
6.	Human River Project	4.1.84	-do-
7.	Satti River Project	31.1.84	-do-
8.	Arunavati River Project	23.7.79	-do-
9.	Sina Kolegaon Project	25.4.79	-do-
10.	Lower Wenna Project	23.7.79	-do-
11.	Tultuli	19.6.81	-do-
12.	Gosikhurd	28.12.83	-do-
13.	Upper Tapi Stage-III	15.1.85	-do-
14.	Pinjai Project	8.11.82	-do-